

LOK SABHA

*Friday, December 10, 1971 | Agrahayana 19, 1893
(Saka)*

— — —
The Lok Sabha met at Ten of the Clock

[Mr. Speaker in the Chair]

PAPERS LAID ON THE TABLE

**NOTIFICATION UNDER REPRESENTATION OF THE
PEOPLE ACT**

THE MINISTER OF STATE IN THE MINISTRY OF LAW AND JUSTICE (SHRI NITRAJ SINGH CHAUDHARY) : I beg to lay on the Table a copy of Notification No. S. O. 3249 (Hindi and English versions) published in the Gazette of India dated the 30th August, 1971 making certain amendments to Schedule V to the Delimitation of Parliamentary and Assembly Constituencies Order, 1966 in respect of the State of Haryana, under sub-section (2) of section 9 of the Representation of the People Act, 1950. *[Placed in Library. See No. LT-1249/71.]*

ANNUAL REPORT OF AGRICULTURAL REFINANCE CORPORATION, BOMBAY AND NOTIFICATIONS UNDER GOVERNMENT SAVINGS CERTIFICATES ACT.

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI R. K. GANESH) : I beg to lay on the Table—

- (1) A copy, of the Annual Report (Hindi and English versions) of the Agricultural Refinance Corporation, Bombay for the year ended the 30th June, 1971 along with the Audited Accounts, under sub-section (2) of section 32 of the Agricultural Refinance Corporation Act No. 1963. *[Placed in Library. See No. L.T.-1250/71.]*

- (2) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 12 of the Government Savings Certificates Act, 1959 :—

- (i) The Post Office Savings Certificates (Fourth Amendment) Rules, 1971 published in Notification No. G.S.R. 1821 in Gazette of India dated the 4th December, 1971.

- (ii) The National Savings Certificates (Fourth Issue) Amendment Rules, 1971 published in Notification No. G.S.R. 1822 in Gazette of India dated the 4th December, 1971.

[Placed in Library. See No. LT-1251/71.]

**AIR CORPORATIONS (SECOND AMENDMENT)
RULES**

THE MINISTER OF STATE IN THE MINISTRY OF TOURISM AND CIVIL AVIATION (DR. SAROJINI MAHISHI) :

I beg to lay on the Table a copy of the Air Corporations (Second Amendment) Rules, 1971 (Hindi and English versions) published in Notification No. S. O. 5092 in Gazette of India dated the 8th November, 1971, under sub-section (3) of section 44 of the Air Corporations Act, 1953. *[Placed in Library. See No. LT-1252/71.]*

NOTIFICATION UNDER COMPANIES ACT

THE DEPUTY MINISTER IN THE DEPARTMENT OF COMPANY AFFAIRS (SHRI BEDABRATA BARUA) : I beg to lay on the Table a copy of Notification No. G.S.R. 1665 (Hindi and English versions) published in Gazette of India dated the 6th November 1971 making certain alterations in Schedule VI to the Companies Act, 1956, under sub-section (3) of section 641 of the said Act. *[Placed in Library. See No. LT-1753/71.]*

NOTIFICATIONS UNDER CENTRAL EXCISE AND SALT ACT, CENTRAL EXCISE RULES, MYSORE STAMP ACT AND GUJARAT EDUCATION CHES ACT

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRIDHARI